

DIVISION BENCH RELATING TO CIVIL CASES

Tax and Excise (Appeals, Revisions and Applications), Writ petitions (Misc. Bench) including P.I.L., Special Appeals, Contempt Appeals, Company Appeals, Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre), Appeals Under Family Court Act - Admission, Orders and Hearing including fresh cases.

DIVISION BENCH RELATING TO CRIMINAL CASES

Division Bench Criminal Appeals, Criminal Revisions, Division Bench Criminal Writ Petitions, Habeas Corpus Petitions, and Criminal Contempt Petitions,

SINGLE BENCH RELATING TO CIVIL CASES

Writ Petitions (Service Single), Writ petition "M/S" (Misc. Single) under Article 226 of the Constitution of India, Company petitions, Writ Petition "M/S" (Misc. Single) under Article 227 of the Constitution of India, Appeal from Orders (including Appeal from Orders under Order 43 C.P.C), Civil Revisions, Trade Union Appeals and Election Petition, First Appeal, Second Appeal, Civil Contempt Petitions, Application under Section 24 C.P.C., Testamentary Cases - Admission, Orders and Hearing including fresh cases.

SINGLE BENCH RELATING TO CRIMINAL CASES

Single Bench Criminal writ petitions including Criminal writ petition relating to quashing of proceedings in criminal matters and Habeas Corpus Petitions relating to private parties, Criminal Misc. Cases, Criminal Revisions, Misc. Applications under Section 482 Cr.P.C., Bail Applications, Single Bench Criminal Appeals, Applications under Section 407 Cr.P.C - Admission, Orders and Hearing including fresh cases.